

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 3408/2019

(Arising out of impugned final judgment and order dated 03-01-2018 in CRLAP No. 4352/2013 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANJU

Respondent(s)

Date : 11-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Shwetank Sailakwal, Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

For Respondent(s) Mr. Ram Lal Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ram Lal Roy, Advocate appointed by the Supreme Court Legal Services Committee and appears for the respondent and prays for some time.

List this matter on 25th April, 2022.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
BRANCH OFFICER